

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1155 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Bashir
S/O Shri Bashir Ahmad Sheikh
R/O Yarikhah, Zalla Mohalla, Tehsil Khansahib, District Budgam

vide notification No. 97 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20238 - 45 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Bashir**, Advocate
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1156 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheikh Sana
D/o Shri Nazir Ahmad Sheikh
R/o Chattergul, Tehsil Kangan, District Ganderbal

vide notification No. 845 of 2025/RG/LP dated 13.03.2025 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

(2)

ARK

No: 20246-53 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheikh Sana**, Advocate
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

(2)

ARK

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1157 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Devaansh Bhasin
S/O Shri Davinder Bhasin
R/O H. No. 576 Lane No. 7 Talab Tillo Tehsil & District Jammu

vide notification No. 868 of 2025/RG/LP dated 13.03.2025 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20254-61 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Devaansh Bhasin**, Advocate
.....for information and necessary action.

Mujtaba
07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1158 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Faisal Manzoor
S/o Shri Manzoor Ahmad Beigh
R/o Khurdpora Hassan Noor, Tehsil Pahalgam District Anantnag

vide notification No. 89 of 2025/RG/LP dated 22.01.2025 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20262-69 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Manzoor, Advocate**
.....for information and necessary action.

Mujtaba
07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1159 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Talib Hussain Plaisar
S/O Shri Abdul Majid Plaisar
R/O Awoora, Mirmuqam Gujjarpati, Tehsil & District Kupwara

vide notification No. 333 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20270-77 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Talib Hussain Plaisar, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1160 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Kossier
D/o Shri Mohd Aksar
R/o W.No.07, near Tariq Bridge, Tehsil & District Rajouri

vide notification No. 2978 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20278-05 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Kossier, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1161 of 2026 /RG/LP Dated: 11 .05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Lakshmi
D/o Shri Kuldeep Singh
R/o Ward No. 10, Nouji Tehsil Ramnagar District Udhampur

vide notification No. 3024 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29206 - 93 RG/LP Dated: 11 .05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lakshmi, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1169 d/2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Riyaz Ahmed Itoo
S/o Shri Gulam Mohammad Itoo
R/o Nagam, Tehsil Kokernag, District Anantnag

vide notification No. 540 dated 02.08.2016 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration
(Q) RAS

No: 20294-301 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Riyaz Ahmed Itoo, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration
(Q) RAS

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1163 d/2026 /RG/LP Dated: 11 .05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Shaista Geelani
D/o Shri Syed Mohammad Amin Geelani
R/o Laribal Rajwar Shahmohalla Tehsil Zachaldara, District Kupwara

vide notification No. 22 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20302-309 RG/LP Dated: 11 .05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Syed Shaista Geelani, Advocate
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1164 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mahajabeena Ara
D/O Shri Sanaullah Bhat
R/O Lankration Dahama, Tehsil Villagam, District Kupwara

vide notification No. 198 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 90310-317 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahajabeena Ara, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1165 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saatvik Gupta

S/O Shri Sandeep Gupta

R/O H.No.306, Krishna Vihar, Lane No.7, Janipur Colony, Tehsil & District Jammu

vide notification No. 2771 of 2023/RGT/LP dated 26.12.2023 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20318-25 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saatvik Gupta, Advocate**
.....for information and necessary action.

Mujtaba
07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1166 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumaira Sharief
D/o Shri Mohd Sharief Butt
R/o Mohalla Qilla Tehsil Bhaderwah District Doda

vide notification No. 2986 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20326-33 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaira Sharief, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1167 of 2026/RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Chaitanya Grover
D/o Shri Vikas Grover
R/o 254, Lane No. 10 Shakti Nagar Tehsil & District Jammu

vide notification No. 3002 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20334-41 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chaitanya Grover, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1168 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Gargotra
D/o Shri Jia Lal
R/o Amb Gharota Tehsil & District Jammu

vide notification No. 2685 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20342-44 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Gargotra, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1169 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tushar Khajuria
S/o Shri Suraj Khajuria
R/o Patoli Mangotrian Tehsil and District Jammu

vide notification No. 2652 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20342-49RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Khajuria**, Advocate
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1170 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nagina Akhter
D/O Shri Jalal Din
R/O Budhan, Tehsil Thuroo, District Reasi

vide notification No. 1236 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20350-65 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nagina Akhter, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1171 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farman Bashir
S/O Shri Bashir Ahmad Dar
R/O Kulgam Ashumji, Tehsil & District Kulgam

vide notification No. 2259 of 2023/RG/LP dated 30.09.2023 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20366-73 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farman Bashir, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1172 of 2026/RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Buvandeep Singh
S/O Shri Prithpal Singh
R/O H.No.178, Lane No.3, Vasantvihar, Extn. Trikuta Nagar, Tehsil &
District Jammu

vide notification No. 1022 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20374-81 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Buvandeep Singh**, Advocate
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1173 of 2026 /RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sarthak Kotwal
S/O Shri Vinod Kumar Kotwal
R/O H.No.17, Lane No.1, Sector B-1, Lakshmi Puram Chinore, Tehsil &
District Jammu

vide notification No. 708 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20302-89 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sarthak Kotwal, Advocate**
.....for information and necessary action.

Mujtaba 07/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1174 of 2026 -/RG/LP Dated: 11.05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naresh Chander Sharma
S/O Munshi Ram Sharma
R/O V.P.O Shama-Chak/ Simble Wala, Tehsil Bhalwal, District Jammu

vide notification No. 89 dated 07.04.2017 for a period of one year has been extended till 31.05.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 07/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 2039-97 RG/LP Dated: 11.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naresh Chander Sharma, Advocate**
.....for information and necessary action.

Mujtaba 07/5/26
Registrar Administration